

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No. 2528/2019**

**New Delhi this the 26<sup>th</sup> day of August, 2019**

**Hon'ble Sh. Pradeep Kumar, Member (A)**

Bhupender Singh, 61 years  
S/o Late Sh. Harbans Singh  
R/o A-2/311  
Sunrise Apartment  
Sector 13, Rohini  
Delhi – 110085

Group B  
Designation: DANICS (Retd) ...Applicant

(By Advocate : Ms. Nikita for Sh. Mahavir Sharma)

Versus

1. Union of India  
Through Home Secretary  
Ministry of Home Affairs  
North Block  
Delhi- 110 001
2. The Joint Secretary (UT)  
Ministry of Home Affairs  
North Block  
Delhi-110 001
3. Government of NCT of Delhi  
Through Secretary  
Social Welfare Department  
GLNS Complex  
Delhi Gate  
Delhi-110 002
4. Head of the Department  
Department of Social Welfare,  
Govt. of NCT of Delhi  
GLNS Complex, Delhi Gate,  
Delhi-110 002
5. The Secretary

Directorate of Vigilance  
GNCT of Delhi  
IVth Floor, C-Wing  
Delhi Sachivalaya  
I.P. Estate, New Delhi-110 002

6. Hon'ble Lt. Governor of Delhi  
Raj Niwas Marg,  
Civil Lines,  
Delhi-110007. Respondents

## ORDER (ORAL)

When the matter was called, Ms. Nikita appearing as proxy counsel for Sh. Mahavir Sharma, learned counsel for the applicant seeks permission to withdraw this OA with liberty to file a fresh one, if so advised.

2. In view of the above, the OA is dismissed as withdrawn with liberty in accordance with law.

**(Pradeep Kumar)**  
**Member (A)**

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